NOTICE

In Partial modification to the Judicial Assignment at the **Aurangabad Bench**, which had come into effect from 03.01.2022 it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **28.02.2022** :

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri Justice R. V. GHUGE AND The Hon'ble Shri Justice S. G. MEHARE	 For admission, hearing, order matters and applications therein : (A) First Appeals. (B) Family Court Appeals. (C) Civil Writ Petitions of odd years. (D) Civil matters of Division Bench not assigned to other Courts. (E) Civil Writ Petitions arising out of orders passed by the Central Administrative Tribunal and the Maharashtra Administrative Tribunal for admission and final hearing irrespective of the year of filing.
2	The Hon'ble Shri. Justice PRITHVIRAJ K. CHAVAN	For admission, hearing, order matters and applications therein:(A) Civil Writ Petitions of odd years.(B) Civil work, not assigned to other Courts.(C) Arbitration matters.

NOTE

A) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by Hon'ble Shri Justice
S. V. Gangapurwala is allowed before the Division Bench presided over by Hon'ble Shri Justice R. V. Ghuge and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Division Bench presided over by **Hon'ble Shri Justice V. K. Jadhav** is allowed before the Division Bench presided over by **Hon'ble Shri Justice R. V. Ghuge.**

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by **Hon'ble Shri. Justice Prithviraj K. Chavan** is allowed before the Court presided over by **Hon'ble Shri. Justice Mangesh S. Patil** and vice versa.

		By Order,
High Court, Appellate Side,)	Sd/-
Bombay.)	(V. R. Kachare)
Date: 22 nd February 2022)	Registrar (Judl-I)